

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
Rajya Sabha
UNSTARRED QUESTION NO. : 2901
TO BE ANSWERED ON THE 27th March 2023
ADOPTION OF EXTENDED PRODUCER RESPONSIBILITY
SYSTEM

2901. SMT SANGEETA YADAV

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether it is a fact that Extended Producer Responsibility (EPR) model has been successful in many airports across the world where producers are responsible for collection and recycling of waste generated;**
- (b) if so, the details thereof;**
- (c) whether EPR system is being adopted by the Indian airports;**
- (d) if so, the details thereof; and**
- (e) if not, the reasons therefor?**

ANSWER

Minister of State in the Ministry of CIVIL AVIATION
(GEN. (DR) V. K. SINGH (RETD))

(a) to (e): Ministry of Environment, Forest and Climate Change has notified guidelines on Extended Producer's Responsibility (EPR) for plastic packaging under Plastic Waste Management Rules, 2016. As per the guidelines, the obligated entities for EPR are:

(i) Producer of plastic packaging

(ii) Importer of all imported plastic packaging and / or plastic packaging of imported products

(iii) Brand Owners including online platforms/ marketplaces and supermarkets/ retail chains other than those, which are micro and small enterprises as per the criteria of Ministry of Micro, Small and Medium Enterprises, Government of India.

(iv) Plastic Waste Processors

The airports do not fall under the category of obligated entities for EPR. Moreover, Airports Authority of India has already banned use of single-use plastic at its airports.
